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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 19/(MAH)/2014

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

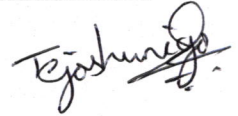
SHRI V. NALLASENAPATHY
MEMBER (T)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

NAME OF THE PARTIES: Jessica Iqbal Lukmani
V/s.
M/s. Dynacraft Machine Company Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	Adv Tejas Lunya	Advocate for Petitioners i/e Theodorhow Associates	
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②	Adv. Neha Joshi	Advocate for Resp. no. 1, 2 & 3 s/b vidhi Partners	
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ORDER

TCP No.19/ 397-398/NCLT/MB/MAH/2014

On the request made by the Applicant in MA 37 of 2017 to CP 19 of 2014 for withdrawal of this Application, basing on an Order passed by Hon'ble High Court of Bombay on 13.4.2017 in Civil Application No.1042/2017 in First Appeal (SE No.9457 of 2017) this Bench is not in a position to know the repercussion of withdrawal of this Application without hearing from the adverse party, at the Petitioner request, this Petition is posted to 14.11.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)